

**Maharashtra Homoeopathic and Biochemic Practitioners' (Registration and Enlistment)
Rules, 1961.**

No. BHP. 1160- In exercise of the powers conferred by clauses (g), (h), (i), (j), (k), (l), (n), (o), (p), (q), and (r) of sub-section (2) of section 33 of the Bombay Homeopathic and Biochemic Practitioners' Act, 1959 (Born. XII of 1960), and of all other powers enabling it in that behalf, the Government of Maharashtra hereby, after previous publication, makes the following rules, namely: -

1. Short Title. - These rules may be called the Maharashtra Homeopathic and Biochemic Practitioners' (Registration and Enlistment) Rules, 1961.

2. Definitions. -

1) In these rules, unless the context otherwise requires,--

- a) "Act" means the Bombay Homeopathic and Biochemic Practitioners' Act, 1959 (Bom. XII of 1960);
- b) "Form" means a form appended to these rules;
- c) "Section" means a section of the Act;
- d) "Sub-committee" means the sub-committee appointed under sub-section (9) of section 20.

2) The words and expressions used in these rules but not defined therein, shall have the meanings respectively assigned to them in the Act.

3. Further particulars to be included in Register and List. - The Register or List to be prepared and maintained under the Act shall include the following further particulars, that is to say: -

- a) registration or, as the case may be, enlistment number;
- b) if the practitioner is married woman, her maiden name and surname;
- c) date of birth of the practitioner;
- d) where a practitioner possesses any qualifications, his qualifications, the place where he received training for such qualifications and the period of such training;

@ [e] * * * * *

@ Clause (e) deleted by Notification No. BHP 1174/54131-P.H.-10 dated 17-01-1976.

- f) if any disciplinary action is taken by the board against the practitioner, the particulars of such action;
- g) if the name of the practitioner was removed from the Register or, as the case may be, list, and subsequently re-entered therein, the date on which the name was so re-entered;

h) remarks, if any, of the Registrar.

4. Application for Registration. –

- 1) Any practitioner desiring to have his name entered in the Register under sub-section (3), (7) or (8) of section 20, shall apply to the Registrar in Forms 'A', 'B' or 'C', respectively.
- 2) Every application made under sub-rule (1) shall be accompanied by,--
 - a) the registration fee of one hundred rupees;
 - b) birth certificate or matriculation certificate or S. S. C. certificate or school leaving certificate, in original together with two copies thereof; and
 - c) an undertaking in Form 'E' executed by the applicant in Greater Bombay before a Presidency Magistrate and elsewhere before any Judicial or Executive Magistrate.
- 3) Every application for registration under sub-section (3) of section 20 shall also be accompanied by the diploma or certificate, in original, in respect of the qualification of the applicant together with two copies of such diploma or certificate.
- 4) Every application for registration under sub-section (7) of section 20 shall also be accompanied by the diploma or certificate, in original in respect of any qualification which would have entitled the applicant to registration under subsection (1) of section 16 of the Madhya Pradesh Homeopathic and Biochemic Practitioners' Act, 1951, as in force in the Vidarbha region of the State of Maharashtra immediately before the appointed day and two copies of such diploma or certificate.
- 5) Every application for registration under sub-section (8) of section 20 shall, also be accompanied by—
 - a) a declaration made by the applicant in Greater Bombay, before a Presidency magistrate and elsewhere before any judicial or Executive Magistrate to the effect that the applicant had been regularly practicing the Homeopathic or Biochemic system of medicine in any part of the State of Maharashtra for a period of not less than ten years immediately before the 25th day of August 1959;
 - b) a certificate signed by any Gazetted Officer of the State Government %[* * * * *] to the effect that the applicant had been regularly practicing the Homeopathic or the Biochemic system of medicine in any part of the State of Maharashtra for a period of not less than ten years immediately before the 25th day of August 1959;
% Deleted by Notification No. BHP. 1175/247-PH-10 dated 23-01-1976.
 - c) any other documentary evidence such as rent receipts in respect of the dispensary or clinic of the applicant, old prescription papers, receipts or cash memos in respect of medicines or drugs purchased by the applicant, which the applicant wants to adduce in support of his claim that he had been regularly practicing the homeopathic or the

Biochemic system of medicine in any part of the State of Maharashtra for a period of not less than ten years immediately before the 25th day of August 1959.

5. Application for Enlistment. –

- 1) Any practitioner desiring to have his name included in the list under sub-section (6) of section 21 shall apply to the Registrar in Form '13'.
 - 2) Every application made under sub-rule (1) shall be accompanied by —
 - a) enlistment fee of one hundred rupees;
 - b) birth certificate or matriculation certificate or S. S. C. certificate or school leaving certificate, in original, together with two copies thereof;
 - c) an undertaking in Form 'E' executed by the applicant in Greater Bombay, before a Presidency Magistrate and elsewhere before any Judicial or Executive Magistrate;
 - d) a declaration made by the applicant in Greater Bombay, before a Presidency Magistrate and elsewhere before any Judicial or Executive Magistrate to the effect that the applicant was regularly practicing the Homoeopathic or Biochemic System of medicine in any part of the state of Maharashtra on the 25th day of August 1959;
 - e) a certificate signed by any Gazetted Officer of the State Government * [*****] to the effect that the applicant was regularly practicing Homoeopathic and Biochemic System of Medicine in any part of the State of Maharashtra on the 25th day of August 1959; and
- * Deleted by Notification No. BHP. 1175/247-PH-10 dated 23-01-1976.
- f) any other documentary evidence such as receipts in respect of the dispensary or clinic of the applicant, old prescription papers, receipts or cash memos in respect of medicines or drugs purchased by the applicant, which the applicant wants to adduce in support of his claim that he was regularly practicing the Homoeopathic or the Biochemic system of in any part of the State of Maharashtra on the 25th day of August 1959.

6. Enquiry by Sub-Committee. –

- 1) The sub-committee shall consider each application for registration under sub-section (7) or (8) of section 20 separately. Any application which does not satisfy the requirements of rules 4 and 5 shall be rejected by the sub-committee. The question of registration or enlistment in respect of each application shall be decided in accordance with the opinion of the majority of the members of the sub-committee.
- 2) For the purpose of making enquiry in respect of any such application, the sub-committee may, if it considers necessary, direct the registrar to call any applicant for interview at applicant's cost, or may refer any application,-

- a) to the Collector of Bombay, if the applicant claims to be practicing in the Homoeopathic or Biochemic system of medicine in Greater Bombay; or
- b) to the Collector of the district concerned, if the applicant claims to be practicing the Homoeopathic and Biochemic system of medicine outside Greater Bombay,

for verification of such facts mentioned by the applicant in the application, as the sub-committee may specify in that behalf.

7. Certificates of registration and enlistment. - The certificates of registration and enlistment shall be in Forms 'F' and 'G' respectively. The certificate of registration shall be printed on white paper and that the certificate of enlistment shall be printed on the blue paper.

8. Maintenance of Register and List. - Each page of the Register and the List shall be verified by the Registrar's signature and each entry in the Register or the List, as the case may be, as respects particulars specified in clause (e), (f) or (g) of rules 3 shall be attested by the initials of the Registrar.

9. Making new entries or altering existing entries in the Register and List. -

- 1) Any registered or enlisted practitioner who desires-
 - a) to have the entry as respects his name in the register or List, altered; or
 - b) to have an entry as respects any additional qualifications acquired by him subsequent to the date of his registration or enlistment, made in the Register or List; or
 - c) to have any alteration made in the entry as respects his additional qualifications in the Register or List; may make an application in that behalf to the Registrar.
- 2) The application made under sub-rule (1) shall be accompanied by a fee of rupees fifteen, if it relates to clause (a) and a fee of rupees twenty, in any other case.
- 3) On receipt of the application and the fee, the Registrar shall alter or make any entry as applied for:

Provided that, no entry as respects alteration of the name shall be made unless the application is accompanied in duplicate, by the marriage registration certificate, or any notification in the Official Gazette, relating to such alteration of name, or an affidavit regarding such alteration of name made before any Metropolitan Magistrate, Judicial or Executive Magistrate. The original document shall be returned when no longer required;

Provided further that no entry as respects additional qualification shall be made in the Register unless a person possessing such qualification is entitled to have his name entered in the register under sub-section (3) of section 20.

- 4) When the name of any practitioner is altered under sub-rule (3), then the certificate of

registration in Form F of enlistment in Form G shall stand amended accordingly; and if such certificate is produced by the practitioner, the certificate shall be duly amended by the Registrar under his hand and seal, if any.

10. Change of address to be intimated to the Registrar. - It shall be the duty of every registered or enlisted practitioner who changes his address to intimate such change of address to the Registrar within one month of such change.

11. Entries to be made in the register. - After the end of every year on the 31st day of March, there shall be entered in the register and the list separately:-

- a) the number of practitioners already registered upto the end of the year, immediately preceding;
- b) the number of practitioners registered during the year immediately preceding;
- c) the number of practitioners whose names are restored to the register and the list, during the year immediately preceding;
- d) the number of practitioners whose names have been removed from the register and the list, during the year immediately preceding, stating the provisions of the law under which the names have been removed; and
- e) the number of practitioners whose names have been removed by reason of death or misconduct.

12. Form of general notice, etc. –

- 1) The general notice to be published at an interval of not less than sixty days as required by sub-clause (i) of clause (a) of subsection (1) of section 26 shall be published in Form 'H'.
- 2) The general notice shall also be published in three newspapers having wide circulation selected by the President.
- 3) The individual notice to be sent under sub-clause (ii) of clause (a) of sub-section (1) of section 26 shall be in Form 'I'.
- 4) The application to be enclosed with the individual notice shall be in Form 'J'.
- 5) The Registrar shall inform the registered or enlisted practitioner in Form 'K', within thirty days after all the fees outstanding from such practitioner are received.

13. Removal of names of defaulting practitioners from register, etc. - The Registrar shall publish the names of the defaulting practitioners referred to in sub-clause (iv) of clause (a) of subsection (1) of section 26 which are removed from the register or the list, as the case may be, in the Official Gazette. Such names shall also be put on the notice Board in the office of the Board. The Registrar shall send an intimation of removal of his name to the defaulting practitioner under certificate of posting.

14. Withdrawal of certificate of registration. - The Registrar shall send a registered notice to the defaulting practitioners whose certificate of registration or enlistment is cancelled, and require him to return such certificate for cancellation, within thirty days from the date of the receipt of the registered notice.

15. Period for making application for re-entering the name in register. - The period within which an application for re-entering in the register the name of any defaulting practitioner shall be one year from the date on which the fact of the removal was published in the Official Gazette.

16. Power of Registrar to get fresh application for registration and undertaking in certain cases. - When the certificate of registration or enlistment or an undertaking under section 22 given by a practitioner has been spoiled, lost or destroyed and the practitioner desires to continue his name on such register or list, then it shall be lawful for the Registrar to require the practitioner to make a fresh application in the prescribed form for such registration or enlistment, or as the case may be, to give a fresh undertaking under that section.

17. Postage charges to reimburse. - If the Registrar is required to carry on any correspondence with any practitioner for the purposes of this Act or Rules there-under (being correspondence for which specific provision is not made therein) then it shall be lawful for the Registrar to require the practitioner to reimburse the Registrar with all the postage charges incurred by the Registrar in that behalf.

FORM 'A'

[Rule 4(1)]

Form of Application for Registration under Sub-section (3) of section 20 of The Bombay Homoeopathic and Biochemic Practitioners' Act, 1959.

To
The Registrar,
Board of Homoeopathic and Biochemic Systems of Medicine, Bombay,
*

* Here enter the full address of the Registrar of the Board.

Dear Sir,

I hereby request that my name and other particulars as mentioned below may be entered in the Register under sub-section (3) of section 20 of the Bombay Homoeopathic and Biochemic Practitioners' Act, 1959 :-

- 1) Full name of the applicant
(in block capitals beginning with surname)

- 2) Maiden name and surname if the applicant is married woman (in block capitals beginning with surname)
- 3) Nationality
- 4) Residential address (in block capitals)
- 5) Professional address (in block capitals)
- 6) Date of birth (in words and figures)—
- 7)
 - a) Qualification which entitles the applicant to registration,
 - b) date on which the applicant obtained the qualification;
 - c) authority which conferred or granted the qualification;
 - d) the place where the applicant received training for such qualification and the period of such training

2. I forward herewith –

- (i) my ⁺ birth certificate/matriculation certificate / S. S. C. certificate / School leaving certificate, in original; and

+ Strike off the alternative not applicable.

- (ii) the diploma/certificate in original in respect of the qualification possessed by me; together with two copies thereof. The originals may kindly be returned to me when not required by you.

3. The registration fee of one hundred rupees is paid in cash / remitted by postal order / money order.

4. An undertaking is required by section 22 of the Act is furnished herewith

I have carefully read the instructions sent with this form and I certify that the particulars furnished above are true to the best of my knowledge and belief.

Yours faithfully,

Date:

Place:

(Signature of the applicant)

INSTRUCTIONS

- 1) All particulars in this application form must be filled in by the applicant in neat hand or may be typed. Incomplete applications are liable to be rejected.
- 2) A fee of Rs. 100 for registration should be paid to the Registrar, Board of Homoeopathic and Biochemic Systems of Medicine, Bombay, in cash or may be sent by money order or crossed Indian postal order. When the fee is sent by money order the postal receipt should be attached to the application.
- 3) If space for giving particulars is not found sufficient they may be given on separate sheet and the sheet may be attached to the application.
- 4) The First Schedule to the Bombay Homoeopathic and Biochemic Practitioners' Act, 1959 specifies the qualifications which entitle any person to get his name entered in the Register under sub-section (3) of section 20.

FORM 'B'

[Rule 4(1)]

Form of application for registration under sub-section (7) of section 20 of the Bombay Homoeopathic and Biochemic Practitioners' Act, 1959

To
The Registrar,
Board of Homoeopathic and Biochemic Systems of Medicine, Bombay,
*

(* Here enter the full address of the Registrar of the Board.)

Dear Sir,

I hereby request that my name and other particulars as mentioned below may be entered in the Register under sub-section (7) of section 20 of the Bombay Homoeopathic and Biochemic Practitioners' Act, 1959:-

- 1) Full name of the applicant (in block Capitals beginning with surname)
- 2) Maiden name and surname, if the applicant is a married woman (in block capitals beginning with surname)
- 3) Nationality
- 4) Residential address (in block capitals)
- 5) Professional address (in block capitals)

- 6) Date of birth (in words and figures) --
- 7) a) Qualifications possessed by the applicant;
b) date on which the applicant obtained the qualification;
c) authority which conferred or granted the qualifications;
d) the place where applicant received training for such qualification and the period of such training.
2. My qualification viz, would have entitled
(Specify the qualification)
me to registration under sub-section (1) of section 16 of the Madhya Pradesh Homoeopathic and Biochemic Practitioners' Act, 1951.
3. I forward herewith –
- i) my *birth certificate / matriculation certificate / S. S. C. certificate / school leaving certificate, in original
- * Strike off the alternative not applicable.
- ii) the diploma / certificate in original in respect of the qualification possessed by me;
together with two copies thereof. The originals may kindly be returned to me when not required by you.
4. The registration fee of one hundred rupees is paid in cash / remitted by postal order / money order.
5. An undertaking as required by section 22 of the Act is furnished herewith.
6. I have carefully read the instructions sent with this form and I certify that the particulars furnished above are true to the best of my knowledge and belief.

Yours faithfully

Date:

Place :

(Signature of the applicant)

INSTRUCTIONS

- 1) All particulars in this application form must be filled in by the applicant in neat hand or may be typed. Incomplete applications are liable to be rejected.
- 2) A fee of Rs. 100 for registration should be paid to the registrar, board of Homoeopathic and Biochemic Systems of Medicine, Bombay, in cash or may be sent by money order or crossed Indian Postal Order. When the fee is sent by money order the postal receipt should be attached to the application.
- 3) If the space for giving particulars is not found sufficient, they may be given on a separate sheet, which may be attached to this application.

FORM 'C'

[Rule 4(1)]

Form of application for registration under sub-section (8) of section 20 of the Bombay Homoeopathic and Biochemic Practitioners' Act, 1959.

To
The Registrar,
Board of Homoeopathic and Bio-chemic Systems of Medicine, Bombay.

*

* Here enter the full address of the Registrar of the Board.

Dear Sir,

I hereby request that my name and other particulars as mentioned below may be entered in the Register under sub-section (8) of section 20 of the Bombay Homoeopathic and Biochemic Practitioners' Act, 1959: -

1. Full name of the applicant (in block capitals beginning with surname)
2. Maiden name and surname, if the applicant is a married woman (in block capitals beginning with surname)
3. Nationality
4. Residential address (in block capitals)
5. Professional address (in block capitals)
6. Date of birth (in words and figures)
7. Date of commencement of regular practice.

8. Place or places with taluka and district where the applicant practiced and the

approximate dates of commencement and the approximate period of practice at each place.

2. I had been regularly practicing the Homoeopathic/Biochemic System of Medicine at _____ taluka _____ district for a period of not less than ten years immediately before the 25th day of august 1959. A declaration made by me before a Presidency Magistrate + Judicial or Executive Magistrate and a certificate of a Gazetted Officer of the State Government [*****] to that effect are enclosed.
3. I furnish the following as additional documentary evidence in support of my claim ++
_____.
4. I forward herewith my birth certificate ** matriculation certificate / S.S.C certificate / school leaving certificate in original together with two copies thereof. The original certificate may kindly be returned to me when no longer required.
5. The registration 'Kee of One hundred rupees is paid in ** cash / remitted by postal order/ money order.
6. An undertaking as required by section 22 of the act is furnished herewith.

I have carefully read the instructions sent with this form and I certify that the particulars furnished above are true to the best of my knowledge and belief.

Yours faithfully

Date:

Place:

(Signature of the applicant.)

INSTRUCTIONS

- 1) All particulars in this application form must be filled in by the applicant in neat hand or may be typed. Incomplete applications are liable to be rejected.
- 2) A fee of One Hundred Rupees for registration to be paid to the Registrar, Board of Homoeopathic and Biochemic Systems of Medicine Bombay in cash or may be sent by money order or crossed Indian Postal Order. When the fee is sent by money order the postal receipt should be attached to the application.
- 3) If the space for giving particulars is not found sufficient, they may be given on a separate sheet, which may be attached to this application.

- * Here enter the full address of the Registrar of the Board.
- ** Strike off the alternative that is not applicable.
- + Strike off Judicial or Executive whichever is not applicable
- ++ Here give details of the additional documentary evidence furnished.

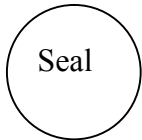
[Accompaniment to the form of Application for registration under section 20(8)]

Form of Declaration to be made by the Applicant

I do hereby solemnly declare that I had been regularly practicing the Homoeopathic / the Biochemic system of medicine for a period of not less than ten years immediately before the 25th day of August 1959 at

Solemnly declare at this day of 20

Before me.



Presidency Magistrate
** Judicial / Executive Magistrate

- * Here give details of the place or places where the applicant had been practicing.
- ** Strike off Judicial or Executive whichever is not applicable.

Form of Certificate of a Gazetted Officer ^S[***] to be furnished by the Applicant**

I(Name of the certifying officer)
have satisfied myself and do hereby certify that *Shri/Shrimati/Kumari
..... had been regularly
(Name of the applicant)

Practicing the Homoeopathic/the Biochemic system of medicine in the State of Maharashtra for a period of not less than ten years immediately before the 25th day of August 1959 at

.....

Signature of the certifying officer,
Seal or stamp or designation and
address of the certifying officer.

Date: _____
Place: _____

- * Strike out the alternatives not applicable.

** Here give details of the place or places with taluka and district where the applicant had been practicing.

§ Deleted by G. N. of 23-1-1976.

FORM 'D'

[Rule 5(1)]

Form of application for Enlistment under sub-section (6) of section 21 of the
Bombay Homoeopathic and Biochemic Practitioners' Act, 1959

To
The Registrar,
Board of homoeopathic and Biochemic System of Medicine, Bombay,
*
.....

Dear sir,

I hereby request that my name and other particulars as mentioned below may be entered in the List under sub-section (6) of section 21 of the Bombay Homoeopathic and Biochemic Practitioners' Act, 1959: -

- 1) Full name of the applicant (in block capitals beginning with surname)
- 2) Maiden name and surname, if the Applicant is a married woman (in block capitals beginning with surname)
- 3) Nationality
- 4) Residential address (In block capitals)
- 5) Professional address (In block capitals)
- 6) Date of birth (In words and figures)
- 7) Date of commencement of regular practice.
- 8) Place or places where the applicant practiced and the approximate period of practice at each place.

2. I was regularly practicing the Homoeopathic**/the Biochemic System of Medicine at taluka district on the 25th day of August 1959. A declaration made by me before a Presidency Magistrate + Judicial or executive Magistrate and a certificate of Gazetted Officer of the State Government # [*****] to that effect are enclosed.

3. I furnish the following as additional documentary evidence in support of my claim ++ :
-

++

.....
.....

4. I forward herewith my ** birth certificate/matriculation certificate/S.S.C. certificate/School leaving certificate in original together with two copies thereof. The original certificate may kindly be returned to me when no longer required.
5. The enlistment fee of one hundred rupees is paid in ** cash/remitted by postal order/money order.
6. An undertaking as required by section 22 of the act is furnished herewith.
7. I have carefully read the instructions sent with this form, and I certify that the particulars furnished above are true to the best of my knowledge and belief.

Yours faithfully

Date:

Place:

(Signature of the applicant)

INSTRUCTIONS

- 1) All particulars in this application form must be filled in by the applicant in neat hand or may be typed. Incomplete applications are liable to be rejected.
- 2) A fee of one hundred rupees for enlistment should be paid to the Registrar, Board of Homoeopathic and Biochemic Systems of Medicine, Bombay in cash or may be sent by money order or crossed Indian postal order. When the fee is sent by money order the postal receipt should be attached to this application.
- 3) If the space for giving particulars is not found sufficient, they may be given on a separate sheet which may be attached to this application.

* Here enter the full address of the Registrar of the Board.

** Strike off the alternative that is not applicable.

+ [Strike off Judicial or Executive whichever is not applicable]

++ Here give the details of the additional documentary evidence furnished.

[Accompaniment to the form of application for enlistment under section 21(6)]

Form of declaration to be made by the Applicant

I do hereby solemnly declare
(Name of the Applicant)
that on the 25th day of August 1959 I was regularly practicing the Homoeopathic/and Biochemic
System of Medicine at

Solemnly declare at this day of 20



Before me..

(Signature of the applicant)

Presidency Magistrate
** Judicial or Executive Magistrate.

- * Here give details of the place or places where the applicant was practicing.
- ** Strike off the Judicial or Executive which ever is not applicable

Form of certificate of a Gazetted officer # [***]
To be furnished by the Applicant**

I have satisfied myself and
(Name of the certifying officer)
do hereby certify that *Shri/Shrimati/Kumari
(Name of the Applicant)
of
(Address of the applicant)
was regularly practicing the Homoeopathic/Biochemic System of Medicine in the State of
Maharashtra, on the 25th day of August 1959 at **

Date:

Place :

Signature of the certifying officer Seal or
stamp of designation and address of the
Certifying officer.

Deleted by G. N. of 23-1-1976.

FORM 'E'
[Rules 4(2) and 5(2)]
**Undertaking under section 22 to be given by the applicant
applying for registration and enlistment**

I hereby given an undertaking that I shall not use any degree, diploma or licence which is identical with or is a colorable imitation of any degree, diploma or licence granted by a body or institution authorised under the Indian Medical Degrees Act, 1916, the Indian Medical Council Act, 1956, the Bombay Medical Act, 1912, or the Bombay Medical Practitioners' Act, 1938, or under any corresponding law for the time being in force in any par of the State of Maharashtra.

Solemnly declared at this day of



Before me..

(Signature of the applicant)

Presidency Magistrate

* Executive or Judicial Magistrate.

* Strike off the Judicial or Executive which ever is not applicable

FORM 'F'
(Rule7)
Certificate of Registration

**The Board of Homoeopathic and Biochemic Systems
of Medicine, Bombay.**

Certificate No.

This is to certify that
has been duly registered under the Bombay Homoeopathic and Biochemic Practitioners' Act, 1959
(Born. XII of 1960)

In witness whereof are herewith affixed the seal of the Board of Homoeopathic and Biochemic Systems of Medicine, Bombay, and the signature of the registrar,

Subject to the provisions of the Act, this certificate is valid till it is duly cancelled and the name of the practitioner is removed from the register.

Signature of the Registrar.

@ [*****]

FORM 'G'

(Rule 7)

Certificate of Enlistment

**The Board of Homoeopathic and Biochemic Systems
and Medicine, Bombay
[SIMILIA SIMILIBUS CERENTUR]**

Certificate No.

This is to certify that
has been enlisted under the Bombay Homoeopathic and Biochemic Practitioners' Act, 1959 (Born XII of 1960)

In witness whereof are herewith affixed the seal of the Board of Homoeopathic and Biochemic Systems of Medicine, Bombay and the signature of the Registrar.

Subject to the provisions of the act, this certificate is valid till it is duly cancelled and the name of the practitioner is removed from the list.

Signature of the Registrar.

@ [*****]

Deleted by G. N of 17-1-1976.

FORM 'H'

[See rule 12(1)]

Form of General notice

(First Notice/Second Notice)

1. General notice is hereby given to all the enlisted practitioners included in the Register and the List to be maintained under the Bombay Homoeopathic and Biochemic Practitioners' act, 1959, and all the defaulters being person whose names have been removed from such register or list, in the process of renewal that they have to make application to the registrar for the continuance of their names on the register or list, as the case may be as provided in sub-clause (i) of clause (a) of sub-section (1) of section 26 of the said Act, along with a fees of one hundred rupees, and in the case of defaulters an additional fee of fifteen rupees by way of penalty.
2. Individual notices along with the prescribed form of application are being sent under certificate of posting to each person registered or enlisted including the defaulters at his

address entered in the register of the list. The application in Form J for continuation of the name should be returned to the undersigned duly completed within forty five days of the date of such notice. Any practitioner not receiving the form by post may obtain it from the office of the Registrar.

Dated:

Address:

Registrar
Board of Homoeopathic and Biochemic
Systems of Medicine.

FORM 'I'
[See rule 12(3)]

**Maharashtra Homoeopathic and Biochemic Practitioners'
(Registration and Enlistment) Rules, 1961.**

Notice to registered/enlisted practitioners and defaulters for continuation of their names on the Register/List under sub-clause (i) of clause (a) of sub-section (1) read with sub-section (2) of section 26 of Bombay Homoeopathic and Biochemic Practitioners' Act, 1959.

Notice.- Under certificate of Posting.

To
Dr.
.....
.....

Subject. — First individual notice/Second individual notice.

Sir,

Notice is hereby given to you calling upon you to return to the registrar the enclosed prescribed application Form duly filled in by you for continuance of your name on the register/list, along with a fee of one hundred rupees in cash/money order/Indian crossed postal order (and in the case of a defaulter along with an additional fee of fifteen rupees) within forty-five days */thirty days of the receipt of this notice. Total Rs..... (Rupees only)

*Further please note that you are a defaulter within the meaning of the act; since you have not got your name restored to the register or the List as the case may be, by payment of renewal fees and revised re-entry fee immediately before the commencement of the Bombay homoeopathic and Biochemic Practitioners' (Amendment) Act, 1974, and hence you have to pay a total fee of Rs (Rupees only) within 45 days as stated above to the Board.

A further additional fee of rupees five is payable if fees are paid after the receipt of the

second notice under sub-clause (ii) of clause (a) of subsection (1) of section 26 of the Act.

Yours Faithfully

Bombay:

Dated:

Registrar Board of Homoeopathic
and Biochemic Systems of Medicine,
Piramal Mansion, 3rd Floor, 235,
Dadabhai Naoroji Road, Fort,
Bombay — 400 001

FORM 'J'

[See rule 12(4)]

Application for the continuation of name on the register/list under section 26 of the Bombay Homoeopathic and Biochemic Practitioners' Act, 1959.

Dated :

To
The Registrar,
Board of Homoeopathic and Biochemic
Systems of Medicine,
Piramal Mansion, 3rd floor,
235, Dadabhai Naoraji Road,
Fort, Bombay 400 001

Subject.- Continuation of my name on the register/list.

Sir,

In reply to your first notice in form I dated, I request that my name may be continued on the register/list of Medical Practitioners maintained by the Board.

2. A fee of Rs..... is paid to your office by cash / money order / Indian crossed postal order on..... as under: -

- i) Fee of Rs.100.
- **ii) Additional defaulter fee of Rs.15.
- **iii) Further additional fee of Rs.5.

3. My particulars are submitted below: -

- 1. Full name
(Beginning with surname
in Block Capitals)
- 2. Maiden name in full in case of married

women (Beginning with surname in Block Capitals)

3. My registration/Enlistment No.
4. Date upto which it is renewed,
5. Qualifications possessed at the time of registration.
6. Permanent address for correspondence.

Dated:

Yours faithfully

Signature:

Full Name:

Instructions

- 1) This form must be returned duly completed so as to reach the Registrar, Board of Homoeopathic and Biochemic Systems of Medicine, Piramal Mansion, 3rd floor, 235, Dadabhai Navroji Road, Fort, Bombay 1, for continuation of name on the register/list within forty five days of the date or receipt of the first individual notice or within thirty days of the date or receipt of second individual notice.
- 2) All details should be correctly filled in.
- 3) Information in clause 5 need not be filled by the practitioners registered or enlisted on practice basis.
- 4) Application which do not contain the required particulars are liable to be rejected.
- 5) This form must be accompanied by a payment of rupees.....
..... Total Rs

* Strike out, if not applicable.

** Strike out whichever is not applicable.

FORM 'K'

[See rule 12(5)]

**Intimation to a registered/enlisted practitioner under section
26(1)(a)(iii) of the Bombay Homoeopathic and Biochemic
Practitioners Act, 1959.**

Under Certificate of Posting

Dated

To
Dr. _____

Sir,

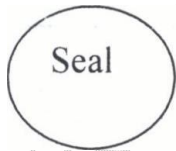
A sum of Rs.....is received from you on (date). As under by Money order/Indian Postal Order/Cash along with your application in form 'J', dated together with your fresh application for registration in Forms A/B/C/D/.

- i) Fee for continuance of name Rs. 100,
- ii) Additional defaulters fee of Rs. 15,
- iii) Further additional fee of Rs. 5,
- iv) Original offices receipt No is enclosed herewith.

You are hereby informed that your certificate of Registration/Enlistment No shall continue in operation subject to the provisions of section 26 unless it is duly cancelled under the Act.

* A fresh certificate of Registration Enlistment bearing No is enclosed herewith.

Yours faithfully,



Board of Homoeopathy and
Biochemic Systems of Medicine
Piramal Mansion, 3rd floor,
235, Dadabhai Naoraji Road,
Fort, Bombay — 1

* Strike out if not applicable.